

[English]

PROF. MADHU DANDAVATE : At least kindly suspend the calling attention in the mean time.

[Translation]

MR. SPEAKER : If the House so desires, I will do it.

[English]

SHRI AJAY MUSHRAN : I am requesting you.

[Translation]

MR. SPEAKER : I will do it when it is decided. Colonel Sahib, if there is unanimity over it, I have no objection.

[English]

PROF. MADHU DANDAVATE : If the Calling Attention starts he will lose his opportunity to speak. At least suspend in your own right the Calling Attention so that he can get an opportunity to convert it into discussion under Rule 193.

MR. SPEAKER : If the House so desires, I can suspend the Calling Attention. There is no problem for me. It is a problem for the House.

SHRI AJAY MUSHRAN : Once the Calling Attention starts I will lose my opportunity to speak.

[Translation]

MR. SPEAKER : If everyone in the House wants me to suspend it, I have no objection. I will suspend it.

[English]

SHRI AJAY MUSHRAN : Everybody has agreed; let it be suspended.

[Translation]

MR. SPEAKER : Agreed. This should be sorted out among yourselves. There is no point in arguing with me.

[English]

PROF. MADHU DANDAVATE : Sir, a wrong thing will go on record. Do not suspend him. Suspend the Calling Attention.

MR. SPEAKER : I would like to suspend you first.

PROF. MADHU DANDAVATE : I will feel relieved.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : For a change suspend Professor Sahib.

PROF. MADHU DANDAVATE : I will get some rest.

#### PAPERS LAID ON THE TABLE—

*Contd.*

[English]

#### Notification under Government Savings Banks Act, 1873 and Government Savings Certificates Act, 1959

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873 :
  - (i) The National Savings Scheme (Amendment) Rules, 1988 published in Notification No. G.S.R. 352(E) in Gazette of India dated the 18th March, 1988.
  - (ii) The Post Office Time Deposit (Amendment) Rules, 1988 published in Notification No. G.S.R. 353 (E) in Gazette of India dated the 18th March, 1988.
  - (iii) The National Savings Scheme (Second Amendment) Rules, 1988 published in Notification No. G.S.R. 364(E) in Gazette of India dated the 22nd March, 1988.

[Placed in Library. See No LT-834/88]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :

- (i) The National Savings Certificates (VI Issue) (Amendment) Rules, 1988 published in Notification No. G.S.R. 354 (E) in Gazette of India dated the 18th March, 1988.
- (ii) The National Savings Certificates (VII Issue) (Amendment) Rules, 1988 published in Notification No. G.S.R. 355 (E) in Gazette of India dated the 18th March, 1988.
- (iii) The Kisan Vikas Patra Rules, 1988 published in Notification No. G.S.R. 370(E) in Gazette of India dated the 23rd March, 1988.

[Placed in Library. See No. LT-5835/88]

#### Notification under Passport Act, 1967

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : I beg to lay on the Table a copy of the Passports (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 84 (E) in Gazette of India dated the 11th February, 1988 under sub-section (3) of section 24 of the Passport Act, 1967.

[Placed in Library. See No. LT- 5836/88]

#### Notification under the All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : I beg to lay on the Table a copy of the All India Services (Disciplinary and Appeal) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 145 in Gazette of India dated the 12th March, 1988 under sub-

section (2) of section 3 of the All India Services Act, 1951.

[Placed in Library. See No. LT 5837/88]

12.10 hrs.

#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In Accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Tamil Nadu Appropriation (Vote on Account) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 28th March, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Tamil Nadu Appropriation Bill, 1988 which was passed by the Lok Sabha at its sitting held on the 28th March, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Tamil Nadu State Legislature (Delegation of Powers) Bill, 1988, which has been passed by the Rajya Sabha